

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.  
v.  
Durha Vitrak Pvt. Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:  
For the respondent


Mr. Ashwani Kr. Singh, Adv. for CA-2856/19  
Mr. Ahsan Ahmad, Adv. with Mr.  
Aishwarya Mohan G., RP

**ORDER**

**CA-1101(PB)/2020**

The report filed by the RP is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

CA-1101(PB)/2020 stands disposed of.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**